

of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th August 1993 agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 12th August, 1993 "

12.32½ hrs

LEAVE OF ABSENCE FROM THE  
SITTINGS OF THE HOUSE

[English]

MR. SPLAKER The Committee on Absence of Members from the Sittings of the in their Fifth Report presented to the House on 18 August, 1993 have recommended that leave of absence be granted to the following Members for the period mentioned against each —

- 1 Smt Dipika H 25-3-93 to 31-3-93  
Topiwala 19-4-93 to 30-4-93 and  
1-5-93 to 14-5-93
- 2 Shri Vishwanath 22-2-93 to 28-2-93  
Pratap Singh 1-3-93 to 31-3-93 and  
19-4-93 to 3-5-93
- 3 Km Uma Bharati 26-7-93 to 27-8-93
- 4 Shri Sharad Pawar 6-3-93 to 14-5-93
- 5 Kum Mamata 29-7-93 to 27-8-93  
Banerjee
6. Shri Sunil Dutt 19-4-93 to 30-4-93 and  
1-5-93 to 14-5-93

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SOME HON MEMBERS Yes

MR. SPEAKER The leave is granted The Members will be informed accordingly

12 33 hrs

STANDING COMMITTEE ON  
FINANCE  
Third Report

15—114 LSS/ND/94

[English]

SHRI CHETAN P S CHAUHAN (Amroha) Sir, I beg to present the Third Report (Hindi and English versions) of the Standing Committee on Finance on the Public Debt (Amendment) Bill, 1991

12 33½ hrs

COMITTEE ON URBAN &  
RURAL DEVELOPMENT  
Second Report

[English]

SHRI PALAK M MATHLW (Idukki) Sir I beg to present the Second Report (Hindi and English versions) of the Committee on Urban and Rural Development on 'The Constitution (Seventy-Seventh Amendment) Bill 1992'

12 34 hrs

STANDING COMMITTEE ON  
HOME AFFAIRS  
Third and Fourth Reports

[English]

SHRI SHYAM LAL KAMAL (Basti) Sir I beg to lay the Third and Fourth Reports (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Home Affairs on The Supreme Court Judges (Conditions of Service) Amendment Bill, 1991 and The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill 1992

SHRI RAM NAIK (Bombay North) Sir, I am on a point of order

MR. SPEAKER I will allow you

[Interruptions]

SHRI RAM NAIK Now the papers are being laid The Select Committee on the Anti-Religion Bill was given time to submit their report to the House up to 20th [Interruptions] Today it is 20th So, that report must have come [Interruptions] The report has not come Therefore, I want to know what is the position of that Committee's report

MR. SPEAKER No no You do not ask it here Otherwise the office will be required to give information about the office working on the floor of the House

*[Interruptions]*

MR. SPEAKER It cannot be done like that

*[Interruptions]*

MR. SPEAKER This point of order is out of order please

SHRI RAM NAIK It should have come here

MR. SPEAKER I do not know whether it has come or not and all those things

12.34½ hrs.

### SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) 1993-94

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K C L I N KA) Sir I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railway) for 1993-94 [Placed in the Library See No LT 4364A/93]

### DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1993-94

*[English]*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K C L ENKA) Sir I beg to present a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1989-90 [Placed in the Library See No LT 4364B/93]

12.35 hrs.

### MATTERS UNDER RULE 377

(i) Need to Set up an Administrative Reforms Committee to Segregate India into Five Zones

*[English]*

SHRI ANBARASU ERA (Madras Central) Sir India is a vast country and the problems are multitarious Our capital is not centrally located Hence people have to travel a long way to represent their cases to the Central Ministers and the bureaucrats sitting in Delhi Rich and affluent people can afford to spend money and come to Delhi whereas overwhelming majority of people who are poor cannot afford to come to Delhi very often

12.35½ hrs.

*[Mr Deputy-Speaker in the Chair]*

For administrative purposes and to reduce the hardship caused to the common man, India can be demarcated into five zones namely East West South North and Central with a sub-capital preferably at Nagpur or somewhere nearby in the centre of the country At every zone the offices of various central Ministries may be located to sort out the problems of that particular zone Only those matters concerning major policy decisions and connected with constitutional implications may be taken up in the capital The powers also should accordingly be decentralised in commensurate with the need and necessity of the people of this country

If such administrative reforms are implemented, the problems of the people will be solved quickly It will also solve the regional imbalances in various fields by ensuring the equal distribution of national resources to different zones

Hence I urge upon the Union Government to constitute a high-power administrative reforms committee comprising of senior bureaucrats and eminent politicians to segregate India into five zones and suggest ways and means for decentralisation of powers to cater to the growing demands of the different regions States and common people in the interest of quick development of our country

(ii) Need to provide more funds to the State Government of Madhya Pradesh for early completion of Onkareshwar Project on Narmada river

*[Translation]*

SHRI RAMESHWAR PATIDAR (Khargone) Sir, the M P Government has